

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 303**  
IB-1517(ND)/2019

**IN THE MATTER OF:**

M/s. Mohsin Enterprises Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Jagson International Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Dr. Shashwat Bajpai, Mr. Mahir Khanna,  
Mr. Saransh Bhardwaj, Advocates

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

None appears for the Applicant. Learned Counsel appearing the Corporate Debtor has submitted that the "Company Appeal 62-63 of 2023" pending before the Hon'ble NCLAT is coming up for hearing on 03.05.2024 and the interim stay passed by the Hon'ble NCLAT is in force. Therefore, he seeks an adjournment.

List the matter on **15.05.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**